



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ७, अंक १३(३)]

शुक्रवार, जुलै १६, २०२१/आषाढ २५, शके १९४३

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असाधारण क्रमांक ३०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि
विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Amendment) Act, 2021 (Maharashtra Act No. XI of 2021), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XI OF 2021.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 16th July 2021).

An Act further to amend the Maharashtra Co-operative Societies Act, 1960.

Mah. WHEREAS it is expedient further to amend the Maharashtra Co-
XXIV of operative Societies Act, 1960, for the purposes hereinafter appearing ; it is
1961. hereby enacted in the Seventy-second Year of the Republic of the India as
follows :—

1. This Act may be called the Maharashtra Co-operative Societies Short title.
(Amendment) Act, 2021.

Amendment
of section 26
of Mah. XXIV
of 1961.

2. In section 26 of the Maharashtra Co-operative Societies Act, 1960 (hereinafter referred to as "the principal Act"), in sub-section (2), for the sixth proviso, the following proviso shall be substituted, namely :—

Mah.
XXIV of
1961.

" Provided also that, in the respect of elections of societies to be conducted on or before the 31st March 2022, all the members of the society shall be eligible for voting, unless otherwise ineligible for voting."

Amendment
of section 27
of Mah. XXIV
of 1961.

3. In section 27 of the principal Act, in sub-section (1A), for the existing proviso, the following proviso shall be substituted, namely :—

" Provided that, the provision of this sub-section shall not be applicable in respect of elections of societies to be conducted on or before the 31st March 2022."

Power to
remove
difficulty.

4. (1) If any difficulty arises in giving effect to the provisions of the principal Act, as amended by this Act, the State Government may, as occasion arises, by an order published in the *Official Gazette*, do anything not inconsistent with the provisions of the principal Act, as amended by this Act, which appears to it to be necessary or expedient for the purpose of removing the difficulty :

Provided that, no such order shall be made after the expiry of the period of two year from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall be laid, as soon as may be after it is made, before each house of the State Legislature.